

ITEM NO.45

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10739/2018

RAM SURAT VERMA & ORS.

Petitioner(s)

VERSUS

U.P. FOREST CORPORATION & ORS.

Respondent(s)

(ONLY S.L.P (C) No. 20480-20483/2018 & SLP No. 307/2019 TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBER

IA No. 33473/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 20480-20483/2018 (XI)

SLP(C) No. 307/2019 (XI)

Date : 05-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
[IN CHAMBER]

For Petitioner(s) Mr. Sounak S. Das, Adv.
Mr. Sanjeev Bhatnagar, Adv.
Mr. R. C. Kaushik, AOR
Mr. Prakash Kumar Singh, AOR

For Respondent(s) Mr. M. R. Shamshad, AOR
Mr. Aditya Samaddar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP © No.20480-20483 of 2018

Learned Counsel for the petitioners seeks four weeks' time to file application for deleting unserved respondents from the memo of parties. Counsel for the petitioners is granted four weeks' time to do the needful.

SLP © No.307 of 2019

Learned Counsel for the petitioners is granted four weeks' time to file spare copies for the respondents.

(KAVITA PAHUJA)
COURT MASTER (SH)

(BEENA JOLLY)
BRANCH OFFICER